

IN THE INCOME TAX APPELLATE TRIBUNAL
RAIPUR BENCH, RAIPUR – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI S.S. VISWANETHRA RAVI, JUDICIAL MEMBER

ITA No.87/RPR/2020

निर्धारण वर्ष / Assessment Year : 2008-09

Mohan Motwani S/o Shri Kishore Motwani Sanjay Ward, Sadar Bazar, Bhatapara (C.G.) PAN : AQPPM0778G	Vs.	ITO, Bhatapara (C.G.)
Appellant		Respondent

Assessee by Shri Naresh Chandra Gupta
Revenue by Shri G.N. Singh

Date of hearing 24-11-2021
Date of pronouncement 24-11-2021

आदेश / ORDER

This appeal by the assessee is directed against the order passed by the CIT(A)-II, Raipur on 01-06-2017 in relation to the Assessment Year 2008-09.

2. Before us, the assessee has filed a letter dated 30.09.2021 seeking permission to withdraw the appeal under 'Vivad Se Vishwas Scheme' under The Direct Taxes Vivad Se Vishwas Act, 2020. The relevant contents of such letter, read as under :

"In the above matter, it is respectfully submitted before your honour as under for the kind and the favourable consideration:

1. *That an appeal has been filed before the Hon'ble Bench on 05.10.2020 vide Appeal No.ITA/87/RPR/2020.*
2. *That an application was filed under Vivad Se Vishwas Act, 2020 in Form 1 & Form 2 before Hon'ble PCIT Raipur-1. He issued certificate on Form No.3 on 20.09.2021 vide Certificate No.539126381200921, it is enclosed.*
3. *That amount payable as per above certificate is Rs.1,28,022/-. This has been paid by the assessee on 30.09.2021 at ICICI Bank, Uttam Nagar, New Delhi BSR code 6390340, Challan no.09220.*
4. *Therefore, as per the provisions of Vivad Se Vishwas Act, 2020 it is prayed to kindly allow to withdraw the above appeal filed before the Hon'ble Bench."*

3. On perusal of the above letter and having no objection from the side of ld. DR, we allow the request of assessee to withdraw the appeal.

4. In the result, the appeal is dismissed as 'withdrawn'.

Order pronounced in the Open Court on 24th November, 2021

Sd/-
(S.S. VISWANETHRA RAVI)
JUDICIAL MEMBER

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 24th November, 2021
Satish

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order is forwarded to :

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. आयकर आयुक्त(अपील) /
The CIT (Appeals)-II, Raipur
4. The PCIT-II, Raipur
5. DR, ITAT, Raipur;
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	24-11-2021	Sr.PS
2.	Draft placed before author	24-11-2021	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		